

MR. SPEAKER: He can write to me on which point he evaded reply. But let him please sit down.

SHRI JYOTIRMOY BOSU: May I make a submission?

MR. SPEAKER: No please. Please sit down. The Minister was very clear in his statement. A question was asked. The Minister answered. This was done in the parliamentary manner. But the Minister is not all the time in the dock I do not like this practice.

SHRI SHYAMNANDAN MISHRA (Begusarai): You can deny this right to the hon. member because of certain reasons. But should you also deny the right to the House to know the reply?

MR. SPEAKER: The procedure under call attention notice is that other members are not entitled to ask questions.

SHRI SHYMNANDAN MISHRA: We are very much interested. Bengal is dear to us.

MR. SPEAKER: Only one member was asking it.

SHRI INDRAJIT GUPTA: You are not suggesting that on the call attention motion, all members other than those whose names appear on the order paper should leave the House.

MR. SPEAKER: No, ho

SHRI INDRAJIT GUPTA: The information is of interest to everybody. It is a matter of general interest.

MR. SPEAKER: We have always been following this practice that only the members whose names appear in the list can ask a question each.

SHRI SHYAMNANDAN MISHRA: Would you desire that when the call attention motion is taken up, all the other members should withdraw from the House?

MR. SPEAKER: I make a request to him. He is an honourable Opposition member. Do not do it everyday. Do not create a headache for the Speaker everyday. You must be also on the responsible side. But you are encouraging every good or bad thing because you all happen to be in the Opposition.

SHRI JYOTIRMOY BOSU: When a question is asked and a statement is made, it is the property of the House. Why should we be deprived of it?

SHRI H. M. PATEL (Dhandhuka): When a call attention motion is taken up and a question asked, the Minister should answer it. That at least should be ensured.

MR. SPEAKER: He did answer. He got up again and again.

SHRI H. M. PATEL: He may have got up twice. But the question remains unanswered.

MR. SPEAKER: I am only interpreting the rules made by you. Papers to be laid on the Table.

12.35 hrs.

PAPERS LAID ON THE TABLE
CENTRAL WAKF COUNCIL (AMENDMENT)
RULES

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): I beg to lay on the Table a copy of the Central Wakf Council (Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 2107 in Gazette of India dated the 5th August, 1972, under sub-section (3) of section 2D of the Wakf Act, 1954. [Placed in Library. See No. LT-3805/72]